

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. IA/1305/2020 IA/971/2024 IN C.P.(IB)/2392(MB)2019

IN THE MATTER OF

Stressed Assets Stabilisation Fund

VS

Adya Oils & Chemicals Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator:

Devarajan Raman (VC)

for the Applicant in IA/971/2024:

Adv. Amit Tungare (VC)

ORDER

I.A. 1305/2020 & I.A. 971/2024

Both the parties have tendered their written submissions. Hence, **reserved for orders.**

Sd/-

Sd/-

MADHU SINHA
Member (Technical)
Shubham

REETA KOHLI
Member (Judicial)